

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GHODE GOLD FINANCE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	GHODE GOLD FINANCE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/04/2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies-Mumbai under Companies Act, 2013
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65999MH2018PTC307749
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	<u>Registered office:</u> ROOM NO. A2 TAR BAZAAR, NAGPUR, KATOL, MAHARASHTRA-441302
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/11/2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR, 103, A.S. DIAS BUILDING, 1 ST FLOOR, 268/272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI- 400002. Email: ajayfcs@gmail.com, Tel.: 022-22078438, IP Registration No: IBBI/IPA-002/IP-N00139/2017- 18/10377
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24/12/2024

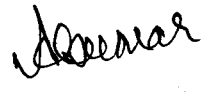
Notice is hereby given that the GHODE GOLD FINANCE PRIVATE LIMITED has commenced voluntary liquidation on 25/11/2024.

The stakeholders of GHODE GOLD FINANCE PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 24/12/2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:


AJAY KUMAR
Liquidator

(Regn No. IBBI/IPA-002/IP-N00139/2017-18/10377)

Date: 25.11.2024

Place: Nagpur

Nagpur Post

Nagpur, Friday 29 November 2024

OPENING

Commission has conduct the examination in appointed District Center a smooth, orderly and Head and Resident Deputy Collector as Head of Examination for the examination. Similarly, one for each center, 5 sub-centres, one sub-centre chief and as many Deputy Collectors and other office officials, employees, supervisors, co-inspectors, assistant supervisors, additional co-supervisors, clerks, constables have been appointed. Officers appointed at the examination center, staff and Coordinating Officers have been appointed to co-ordinate with Treasury, Head Post Office, Police Department etc regarding the examination. Apart from this, a special officer (Bharati Squad) has also been appointed for supervision. Instructions have been given to the

CENTRAL RAILWAY

E-TENDER NOTICE

E-TENDER NOTICE No. NGP/L/2024/T/26 & 03 Date: 26.11.2024
Sr. Divisional Electrical Engineer (General) Central Railway, 2nd Floor, DRM Building, Kingsway Road, Nagpur-440001 for and on behalf of President of India invites E-tender through website www.reps.gov.in for the following work: Name of work: Electrical work for SCH-A, Augmentation, up gradation and modification of power supply arrangement at NSG-4, NSG-5 & NSG-6 category stations. And Sch-B- Replacement of conventional fans with B.L.D.C fans and other energy efficient equipments at station and service buildings over Nagpur division. Tender cost of work: Rs. 1,35,80,052.43/- Rupees One crore thirty Five lakh Eighty thousand fifty two and Forty three paise only. Bid security: Rs. 2,17,900/- Cost of tender form: Nil. Completion period: 12 months. The offer will remain open for 60 days. Date & time for submission of tender: 20.12.2024 up to 11:00 Hrs. Date & time of opening of tender: 20.12.2024 up to 11:15 Hrs. Web site particulars: www.reps.gov.in. Detailed tender notice is placed on notice board in the office of Sr. DEE (G) NGP 2nd floor DRM office building Nagpur. Further any other correction and corrigendum, if any, to be seen on web site only.
Sr. Divisional Electrical Engineer (General), Central Railway, Nagpur
DE/379
सहायक निरीक्षक विद्युत के तार
श्री २६०१ ३३५१ श्री १

MY OLD NAME WAS AROONA BAI CHAWLA. NOW MY NEW NAME IS AROONA CHAWLA. ADD: PLOT NO.77, KUREJA NAGAR, JARIPATKA, NAGPUR - 440014
MY OLD NAME WAS BHANU BHISHAM GOPLANI. NOW MY NEW NAME IS KAVYA GAU- RAV ADWANI. ADD: RAYAN MAIDAN SINDHI COLONY GONDIA - 441601.
MY OLD NAME WAS KISHOR CHINNANI. NOW MY NEW NAME IS KISHORKUMAR CHINNANI. ADD: HARIKASHI NAGAR GONDIA - 441601.
MY OLD NAME WAS SHWETA GOTARE. NOW MY NEW NAME IS SHWETA ASHOK GOTMARE. ADD: PLOT NO 50, PRASAD NAGAR, JAITALA ROAD, 440016.
MY OLD NAME WAS SARWAT NASREEN. NOW MY NEW NAME IS SARWAT NAREEN IFTIKHAR WASEEM. ADD: ISMAILPURA KAMPTEE NAGPUR
MY OLD NAME WAS TABAS-SUM. NOW MY NEW NAME IS BABY TABASSUM BAWANI. ADD: 1280 BANGALI PANVA NAGPUR
MY OLD NAME WAS RIAZ- UDDIN SIRAJUDDIN. NOW MY NEW NAME IS RIAZUDDIN SIRAJUDDIN ANSARI. ADD: BAKARA MANDI MOMI-NPURA NAGPUR - 440018.

POSSESSION NOTICE
(for immovable property)

POSSESSION NOTICE

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF GHODE GOLD FINANCE PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	GHODE GOLD FINANCE PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	09/04/2018
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies-Mumbai under Companies Act, 2013
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65999MH2018PTC307749
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered office: ROOM NO. A2 TAR BAZAR, NAGPUR, KATOL, MAHARASHTRA 441302
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/11/2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR, 103, A.S. DIAS BUILDING, 1 st FLOOR, 268/ 272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI-400002. Email: ajaycs@gmail.com, Tel.: 022-22078438, IP Registration No: IBBI/PA-002/IP-N00139/2017-16/10377
8. LAST DATE FOR SUBMISSION OF CLAIMS	24/12/2024

Notice is hereby given that the GHODE GOLD FINANCE PRIVATE LIMITED has commenced voluntary liquidation on 25/11/2024. The stakeholders of GHODE GOLD FINANCE PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 24/12/2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: **AJAY KUMAR**
Date: 25.11.2024
(Regn. No. IBBI/PA-002/IP-N00139/2017-16/10377)
Sd/-
Liquidator

विद्यया

■ नागपूर ■
शुक्रवार, दिनांक २९ नोव्हेंबर २०२४



MY OLD NAME WAS RIYAZ
UDDIN SIRAJUDDIN. NOW MY
NEW NAME IS RIYAZUDDIN
SIRAJUDDIN ANSARI.
ADD : BAKARA MANDI MOMI
NPURA NAGPUR - 440018.

[illegible]

With Reference to the Advertising No 699/PR/2024 Dated 27/11/2024, following amendments have been made.

Sale And Submission of Tender	Extended up to 11/12/2024 Time 16:00 Hrs
Date of Opening of tender	On 12/12/2024 / Time 16:00 Hrs

Other things remain unchanged.

Cart. No : 09APR, **Executive Engineer (DPDC)**
Date : 28/11/2024 **N.M.C., Nagpur**

(भारतीय दिवाळद्वारा। आण दिवाळद्वारा मंडळा विनियम १३)
(स्वैच्छिक रिगिडेशन प्रक्रिया) विनियम, २०१७)

(स्वास्थ्यक लोकेशन प्रक्रिया) विनियम, २०१७)

1.	कोपीट यमकी से राव	मोडे गोवड फायरपात्री भावदेहे रिमिटेड
2.	कोपीट यमकीया सनाहेशापी सारीख	09/08/2012
3.	प्राधिकरण या कोपीट यमकीया दयाल सनाहेश आहें/नादेवकुल आहें	रिमिटेड ऑन कम्पनी- कम्पनी कायदा, 2013 अंतर्गत मुहूर्त

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47	48	49	50	51	52	53	54	55	56	57	58	59	60	61	62	63	64	65	66	67	68	69	70	71	72	73	74	75	76	77	78	79	80	81	82	83	84	85	86	87	88	89	90	91	92	93	94	95	96	97	98	99	100
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4.	कार्यालय आर्किट्रक्चर/कार्यालय नगरपालिका-अर्किट्रक्चर नगरपालिका-	U653999MNA218P(LC30)1493
5.	कार्यालय यान्त्रिक नगरपालिका कार्यालय अर्किट्रक्चर कार्यालय फाल्गुना (अन्तर्गत)	नगरपालिका कार्यालय: खोली क्र. २२ ता. बागल, नगरपालिका, काठमाडौं, नगरपालिका ४४३३०२

६.	कॉर्पोरेट व्यक्तिची लिमिटेडेशन मुक्त होण्याची तारीख	२५/११/२०२४
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7. नाय, पत्ता, ईश्वर पत्ता, दुस्वस्वनी क्रमांक आणि लिखितपत्राचा नोंदी क्रमांक

अजय कुमार, १०३३, ई.एस. हायस
बिल्डिंग, १ ला मजला, २६८ / २०२,
डॉ. काकरवडी होस्पताली रुजूट,

महान लोडिंग, मुंबई-४००००२
ईमेल: shayfa@gmail.com,
दूरध्वनी: ०२२-२२०८४३८,
आप ही सौजन्य कमान - ARJUNA.org

६.	दावे सादर करण्याची शेवटची ताशीख	२४/१२/२०२४
		002JIP-N00139/2017-18/10377

यान्त्रिक नोटर्स दिली जाते की वॉड गैरफ्र भाषानामा ग्रायडेट लिमिटेड ने २५/११/२०२४ शेअर
पेकिंग लिमिटेडमा गुरु केलो आहो.

सोनी क्लियर त्यापूर्वी, यादी ७ विराट्ट नगूर केलेल्या पत्त्यावर लिहिईटरकडे सादर करण्याचे आवाहिले
आधिक कर्मदारांनी त्यांच्या दाव्यांचा पुराण केवळ इलेक्ट्रॉनिक पद्धतीने सादर कराला. इतर सार
काण्यात आले आहे.

भाषायाक दाव्यासा पुण्यास यमनिकलभारणा, पास्तुन किंवा इलकट्टानक माय्यपान संवाभट कल शकतात. दाव्यास छोट किंवा दिशाभूत करणारे पुणारे सादर केलास दंड आकारता जाईत.

एसडी / -

अन्य कुमा
लिभिडट
लिभिडट
दिनांक : ३५.११.२०२४
विक्रण : नारायण
(Regn No. IBB/PA-002/IF-ND0139/2017-18/1037377)

8-2024	Assembly constituency, Development Work at Kolbaswami Chowk, Central Nagpur Assembly Constituency.	836678	8400
9-2024	Developmental at Agrasen Chowk in pra. No. 19.	836443	8400
10-2024	Pro. & Laying CC Flooring from Sheikh Bari Chowk to Jamil Bhail Electrical in Pra No. 08	832033	8400
11-2024	Pro. & Laying Sewer Line from Aruma Travels to Vishwakarma House in Prabhag No.08	833933	8400
12-2024	Const. of Footpath from Mayo Hospital to H/o Mahore in Prabhag No. 08	827791	8400
13-2024	Pro. & Laying CC Flooring & Sewer Line from Hanspurai Dudd Dairy to Shitala Mata Mandir in prabhag No. 08	832265	8400
14-2024	Asphalting of road & Fixing I block from H/o Nisar Farquee to Elumhar Masjid at Moha Taj Bagh in Pr. No. 30	416940	4300
15-2024	Const. of Shed & Beautification work at Bhande Plot Juna Sakardharan in Pr. No. 30	417889	4300
16-2024	Const. of Shivali Mahanaj Sculpture near H/o near H/o Nandu Gawande and Shukla in Pr. No. 30	417790	4300
17-2024	Repair of Various Civil Work and Const. of Shed in Premises of Shitala Mata Mandir in Donjan Nagar in Pr. No. 30	584143	6000
18-2024	Asphalting of Road near H/o Haji Mohammad Nisar at Auliyra Nagar Moha Taj Bagh in Pr. No. 30	417716	4300
19-2024	Const. of Nallin Bridge near H/o Shamsher Khan at Besa Power House New Mhalgi Nagar in Pr. No. 34	416047	4300
20-2024	Pro. & Fixing C.I. Benches at Various Places in Pr. No. 30	836586	8400

Note : (1) Cost of Blank Tender Form Rs. 590/- (2) Tender sale & submission start date : 29/11/2024. (3) Tender submission and date/sales and date 05/12/2024. up to 5.00 pm. (4) Date of opening of Tender (if possible) 06/12/2024 up to 5.00 pm. (5) Eligibility criteria and Mode of Submission shall be as stated in uploaded tender document. (6) Time limit & Class Of Contractor Stated in tender document

Advt No : 715/PK, Dt : 28/11/2024

Executive Engineer (DPDC), N.M.C., Nagpur

GHODE GOLD FINANCE PRIVATE LIMITED

CIN No. U65999MH2018PTC307749 Email – rohitghode2042@gmail.com Phone: 9422805368

Registered Office: Room No. A2, Tar Bazaar, Katol, Nagpur 441 302

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTION PASSED AT THE EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GHODE GOLD FINANCE PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT ROOM NO. A2, TAR BAZAAR, NAGPUR, KATOL - 441302 ON MONDAY, 25TH NOVEMBER, 2024 AT 05.00 P.M.

ITEM NO. 01

TO APPROVE THE VOLUNTARY LIQUIDATION OF THE COMPANY AND APPOINTMENT OF A LIQUIDATOR THEREOF

(Passed as a Special Resolution)

"RESOLVED THAT pursuant to the provisions of section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of all other applicable statutes read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company be liquidated voluntarily subject to order of National Company Law Tribunal pursuant to section 59 (7) & (8) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of section 59(5) upon passing of this Special Resolution voluntary liquidation proceedings in respect of the company be deemed to have commenced from the date of passing of this resolution subject to approval of the creditors under proviso to section 59 (3) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, and applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, **Mr. Ajay Kumar, Insolvency Professional** registered with Insolvency and Bankruptcy Board of India with Registration No. **IBBI/IPA-002/IP-N00139/2017-18/10377** be and is hereby appointed as Liquidator of the company for the purpose of Voluntary Liquidation of the company at a remuneration of Rs. 5,00,000/- (Rupees Five Lakhs only) net of GST and other cesses and reimbursement of actual out of pocket expenses for the winding up of the affairs of the company on the following Terms & Conditions:

- (i)** The remuneration payable to the Liquidator shall form part of the Liquidation cost as per Regulation 7 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.
- (ii)** Rs. 2,00,000/- (Rupees Two Lakhs) of his remuneration shall be paid to the liquidator at the time of his appointment and the balance of Rs. 3,00,000/- (Rupees Three Lakhs) shall be paid to him in accordance with Section 53 of Insolvency and Bankruptcy Code, 2016 read with Regulation 35 of IBBI (Voluntary Liquidation Process) Regulations, 2017.

GHODE GOLD FINANCE PRIVATE LIMITED

CIN No. U65999MH2018PTC307749 Email – rohitghode2042@gmail.com Phone: 9422805368

Registered Office: Room No. A2, Tar Bazaar, Katol, Nagpur 441 302

- (iii) The Liquidator shall be entitled to exercise all the powers given to him and to discharge all his duties under section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of other applicable statutes read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as may be required for dissolution of the company and for all matters incidental and consequential thereto.
- (iv) Pursuant to Regulation 34 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions of all applicable statutes, the liquidator is authorised to open a new Bank Account in the name of the company followed by words 'in Voluntary Liquidation' in a Scheduled Bank and to credit all receipts by him as liquidator and use the said money in accordance with Section 53(1) of Insolvency and Bankruptcy Code, 2016 and to transfer all moneys in existing Bank Accounts to the new Bank Account for Voluntary Liquidation.

RESOLVED FURTHER THAT pursuant to the provisions of Regulation 4 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company from the liquidation commencement date cease to carry on business except as required for the beneficial winding up of its business but its existence to continue until it is dissolved under section 59(8) of Insolvency and Bankruptcy Code, 2016.

For Ghode Gold Finance Private Limited

 B.G.
(auth/sign)

Bhushan Ghode
Director
DIN: 08106455



GHODE GOLD FINANCE PRIVATE LIMITED

CIN No. U65999MH2018PTC307749 Email – rohitghode2042@gmail.com Phone: 9422805368

Registered Office: Room No. A2, Tar Bazaar, Katol, Nagpur 441 302

CERTIFIED TRUE COPY OF THE EXPLANATORY STATEMENT ANNEXED TO THE NOTICE OF THE EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GHODE GOLD FINANCE PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT ROOM NO. A2, TAR BAZAAR, NAGPUR, KATOL - 441302 ON MONDAY, 25TH NOVEMBER, 2024 AT 05.00 P.M.

ITEM NO. 1

The Board of Directors of the Company at its meeting held on 19.11.2024, approved the Voluntary Liquidation of the Company in accordance with the provision of section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and the provisions of the Companies Act, 2013 as may be applicable in this regard as the business of the Company has become commercially unviable and directors also observed that it is not profitable to continue business activities.

Further, the Company has also made full enquiry into the affairs of the Company have formed an opinion that the Company will be able to pay-off its debts in full from the available cash balances of the Company. In this regard, the Directors have made a declaration of solvency duly verified by an affidavit.

Since it is observed that business of the Company has become commercially unviable and for the past few years it is not profitable to continue business activities, it has been thought prudent to wind up the operations of the Company and to distribute the assets lying with the Company to shareholders as per their respective holdings in the Company after payment of all creditors and statutory dues.

The voluntary liquidation shall be effected in accordance with provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017. Section 59 of Insolvency and Bankruptcy Code, 2016 provides that the voluntary liquidation shall require the approval of the shareholders by a Special Resolution. Hence, the said resolution is proposed to be passed as a Special Resolution.

In accordance with the provisions of Section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, it is proposed to appoint Mr. Ajay Kumar, Insolvency Professional, registered with Insolvency and Bankruptcy Board of India having registration no. IBBI/IPA-002/IP-N00139/2017-18/10377 as the Liquidator for the proposed Voluntary liquidation process at such remuneration as provided in the proposed resolution.

Copy of Declaration of Solvency approved by the Board at its meeting held on 19.11.2024 is available for inspection by members during the office hour from 09.00 A.M. to 05.00 P.M. on all working days, except Saturdays and Sundays, at the Registered Office of the Company, till the date of the ensuing Extra-ordinary General Meeting. None of the

GHODE GOLD FINANCE PRIVATE LIMITED

CIN No. U65999MH2018PTC307749 Email – rohitghode2042@gmail.com Phone: 9422805368

Registered Office: Room No. A2, Tar Bazaar, Katol, Nagpur 441 302

Directors of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution.

For Ghode Gold Finance Private Limited

(B.G. full sign)

Bhushan Ghode
Director
DIN: 08106455



Date: 19.11.2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Naresh Ghode, son of Ashok Balkrishnaji Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.



(Naresh Ghode)

Member

Date: 22.11.2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Sukumar Ghode, son of Prabhakar Rao Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.



(Sukumar Ghode)

Member

Date: 22/11/2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Nilesh Ghode, son of **Vijay Wamanrao Ghode**, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.


(Nilesh Ghode)

Member

Date : 22/11/2024

Consent by shareholders for shorter notice
[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, Katol,

Maharashtra - 441302

I, Bhushan Prabhakar Ghode, son of Prabhakar Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.



(Bhushan Ghode)

Member

Date: 22.11.2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

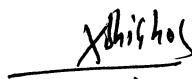
GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Abhijit Ghode, son of Ashok Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.


(Abhijit Ghode)

Member

Date: 22-11-2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Tushar Ghode, son of Vilasrao Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.



(Tushar Ghode)

Member

Date: 22/11/2024

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

GHODE GOLD FINANCE PRIVATE LIMITED

Room No. A2 Tar Bazaar,

Nagpur, KATOL,

Maharashtra- 441302

I, Rohit Chandrakant Ghode, son of Chandrakant Ghode, member of the Company holding (1,65,000 Equity shares of Rs. 10/- each) constituting 14.29% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 25th November, 2024 at 05.00 p.m. at shorter notice.



(Rohit Chandrakant Ghode)

Member

Date: 22.11.2024